

Conversion of Vishwayatan Yogashram into paying guest house

4001. SHRI L. NARSINGH NAIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Vishwayatan Yogashram Teachers Training Centre, Katra Vaishno Devi (JK) has been converted into a paying guest house;

(b) whether the management of the above institute have forcibly transferred the trainees of undergo training at Aparna Ashram, Mantalai;

(c) whether accountant of the said Ashram was terminated for having pointed out irregularities/misuse of Government funds etc.; and

(d) if so, whether Government propose to look into the matter and ask the management of the said Ashram to take back the accountant who was sacked recently?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) The Managing Trustee, Vishwayatan Yogashram has informed that the Teachers Training Centre at Katra, Vaishno Devi (J & K) has not been converted into a paying guest house.

(b) The training course for the yoga trainees are conducted in two phases. The training in the first phase of theoretical/practical course is held at Katra and the second phase consisting of training in Yoga Therapy and advance yogic research is conducted at Aparna Ashram, Mantalai. According to the Managing Trustee, this has been done because of inadequate facilities at Katra.

(c) and (d) The Managing Trustee Vishwayatan Yogashram has informed that the services of the Accountant were terminated on account of his unsatisfactory work, mis-conduct and mis-behaviour during the probation period and there is no question of taking him back in service.

Non-payment of salary to the employees of CRIY

4002. SHRI L. NARSINGH NAIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that employees of Central Research Institute for Yoga, New Delhi are yet to get their salaries for the months of May and June, 1988;

(b) whether it is also a fact that they are yet to get arrears on account of implementation of Fourth Central Pay Commission's recommendations; and

(c) if so, what are the reasons for non-payment and whether Government propose to release their salaries/pay arrears and to conduct an enquiry into the matter.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) No, Sir.

(b) Yes, Sir.

(c) The payment of arrears on account of implementation of Fourth Pay Commission's recommendation could not be made because of shortage of funds. There is no question of holding any inquiry into the matter.

Sale of kids in Orissa and Bihar

4003. SHRI MUKHTIAR SINGH MALIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that due to desperation parents are being forced to sell their kids in Orissa and Bihar;

(b) if so, the number of such cases which have come to Government's notice; and

(c) what steps are being taken by Government to avoid recurrence of such cases?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND